

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**NEW DELHI**

O.A. No. 1471 of 1996

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DATE OF DECISION 18.10.1996

Chandan Singh Mawri

Petitioner Applicant

In Person

Advocate for the Petitioner(s)

Versus

Respondent

Union of India

Advocate for the Respondent(s)

Shri M. M. Sudan

**CORAM**

The Hon'ble Mr. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN

The Hon'ble Mr. R. K. AHOOJA, MEMBER (A)

**I. To be referred to the Reporter**

(Justice C. Sankaran Nair)  
 Chairman

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. NO. 1471/1996

New Delhi this the 18th day of October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Chandan Singh Mawri S/O  
Sher Singh Mawri,  
Labour Enforcement Officer (C),  
O/O Chief Labour Commissioner (C),  
Shram Shakti Bhawan, Rafi Marg,  
New Delhi - 110001. .... Applicant

( In Person )

**-VERSUS-**

Union of India through  
Secretary, Union Public  
Service Commission,  
Dholpur House,  
New Delhi-110001. ... Respondent

( By Shri M. M. Sudan, Advocate )

The application having been heard on 18.10.1996 the Tribunal on the same day delivered the following :

**O R D E R**

CHETTUR SANKARAN NAIR, J./CHAIRMAN -

Applicant who is a Labour Enforcement Officer (C) seeks a direction to the Union Public Service Commission to consider him for the post - Grade V of Central Labour Service. His case was considered by the Union Public Service Commission and they found that he did not satisfy the minimum requirement in the process of shortlisting. According to applicant, his merit can be assessed only after interview. Shortlisting is a method which has received the approval of the Apex Court in M. P. Public Service Commission vs. Navnith Kumar Patedar (1994 (6) SCC 293). Whether the view taken by the Union Public

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(X)

Service Commission on eligibility is correct or not, is not a matter over which we would exercise an appellate jurisdiction. It must be remembered that judicial review is directed against the decision making process and not the decision itself.

2. We dismiss the application. No costs.

Dated, the 18th October, 1996.

Chettur Sankaran Nair

( Chettur Sankaran Nair, J. )  
Chairman

R. K. Ahuja  
( R. K. Ahuja )  
Member (A)

/as/